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C.A.No. 4003 OF 2001
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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ITEM NO.112 COURT NO. 2 SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 4003 OF 2001@@
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Vikas Deshpande ... Appellant (s)

Vs.

Bar Council of India and Ors. ... Respondent (s)

(With office report)

Date: 21-11-2002 This/These matter(s) was/were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE ASHOK BHAN

For appellant (s) In-person

For respondent (s)
No. 2 Mr. VB Joshi, Adv.

UPON hearing appl.in-person & learned counsel, the Court made the following O R D E R

.....L.....I....T.....T.....T.....T.....T.....T....J
The appellant in-person started his arguments at 10.35 a.m. and concluded at 11.50 a.m. Thereafter Mr. VB Joshi, learned counsel argued his case for five minutes, when the Court reserved its judgment.
.SP1

(Alka Dudeja)
Court Master

(S. Krishnan)
Court Master